GOVERNMENT OF INDIA MINISTRY OF LAW & JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA

UNSTARRED QUESTION NO. 805

TO BE ANSWERED ON WEDNESDAY, THE 20TH DECEMBER, 2017.

Effective Resolution of Commercial Disputes

805. SHRI RAM CHARITRA NISHAD:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has urged the Supreme Court for expeditious and effective resolution of commercial disputes in Delhi and Mumbai lower courts through e-filing and e-services of summons and adherence to time-lines;
- (b) if so, the details thereof;
- (c) whether it is also true that there were certain issues that could be addressed by the judiciary through its initiatives in the larger interest of efficient and effective delivery of justice; and
- (d) if so, the response received by the Government from the Supreme Court in this regard?

ANSWER

MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS (SHRI P. P. CHAUDHARY)

(a) & (b): The Chief Justice of India and Chief Justices of Delhi and Bombay High Courts have been requested regarding the implementation of the existing provisions in the Code of Civil Procedure, 1908 relating to grant of adjournments, adherence to timelines and electronic filing and electronic service of summons by the City Courts of Delhi and Mumbai with a view to providing timely and effective "enforcement of contracts" for improving the ease of doing business in India.

(c) & (d): Initiatives have been taken by the Judiciary for early and effective delivery of justice through Arrears Committee for clearing the backlog of cases pending for more than five years. National Court Management System (NCMS) has been put in place to address various issues for improving the functioning of the judicial system. Further, the National Legal Services Authority (for providing legal aid to poor) and eCommittee (for computerisation of courts under eCourts project) are also taking necessary steps for efficient and effective delivery of justice.
